

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 730 of 2019**

**IN THE MATTER OF:**

**Mr. Sandip Patel**

**...Appellant**

**Versus**

**Central Bank of India & Ors.**

**...Respondents**

**Present:**

**For Appellant :                      Mr. Rahul Chitnis and Mr. Aaditya Pande, Advocates**

**O R D E R**

**18.07.2019**            Learned counsel for the Appellant is allowed to correct the name of the 2<sup>nd</sup> Respondent – ‘Cure Life Care Pvt. Ltd.’ through Ms. Jagruitiben Patel, Director of the Corporate Debtor.    Learned counsel for the Appellant will make necessary corrections in the cause title of the appeal and other pages of the paper-books by tomorrow i.e. 19<sup>th</sup> July, 2019.

Let Notice be issued on the Respondents as to why the impugned order dated 11<sup>th</sup> July, 2019 to recall the earlier application preferred by the Appellant u/s 7 of the I&B Code against the very same ‘Corporate Debtor’ have made infructuous in view of the admission of the case in question, which has already been withdrawn. Requisite along with process fee, if not filed, be filed by 22<sup>nd</sup> July, 2019.

Post the case ‘for Admission (After Notice)’ on **21<sup>st</sup> August, 2019**.

During the pendency of the appeal, 2<sup>nd</sup> Respondent or any of its Directors or officers will not transfer, alienate, lease or create third party encumbrance on

the moveable or immovable property. It may draw the amount from the account only for its day-to-day functioning and not for any other purpose nor transfer any amount from the account of the 'Corporate Debtor' to any of the Directors, officers or its employee except for payment of salary and payment to debt of the 'Financial Creditor' or 'Operational Creditor'.

I.A. No. 2225 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc